

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :: GUWAHATI :: 5.

ORIGINAL APPLICATION NO.

29/94

199

MISC.PETITION/CONTEMPT PETITION/REVIEW APPLICATION NO. (O.A.)

Sri B. Thakur

APPLICANT (S)

VERSUS

Union of India & others

RESPONDENT (S)

Mr. L. P. Sharma

ADVOCATE FOR
APPLICANT (S)

Miss. R. Bhattacharya

By Appeal

ADVOCATE FOR
RESPONDENT (S)

OFFICE NOTE

DATE

COURT'S ORDER

2.3.94.

None appears for applicant.

Railway counsel Mr B.K.Sharma is also
not present due to illness.

List on 7.3.94 for admission
in presence of counsel of both sides.

Vijay

Vice-Chairman

De

Member

acs

7.3.94.

Counsel of the parties are not
present.

List on 17.3.94 for consider-
ation of admission.

Inform counsel of the parties.

De
Member

De
acs

8.3.94

Information sent to
counsel of the parties

on 8.3.94. V.M. 997 & 998

27.3.94

De

O.A. 31/94

(2)

OFFICE NOTE

DATE

COURT'S ORDER

17-3-94

Heard learned counsel Mr. L.P. Sarma on behalf of applicant Shri Bhikari Thakur. Perused the statements of grievances and reliefs sought for in this application. This application is admitted. Issue notice on the respondents under registered post. Railway counsel Mr. B.K. Sharma receives copy of the application and prays for six weeks time. Time allowed as prayed for.

List on 12-5-94 for counter and further orders.

Vig
Vice-Chairman

lm

DO
Member

11-5-94

Counter has not
been filed.

been

WPS

12.5.94

Learned counsel Mr. L.P. Sarma for the applicant is present. Learned Railway counsel Mr. B.K. Sharma also prays for six weeks time to file counter. Time allowed as prayed for.

List on 4.7.94 for counter and for orders.

AGM
Vice-Chairman

1-7-94

nkm

60
Member

WPS

Counter has not
been filed.

DO

OFFICE NOTE

T'S UNDER

4-8-94

Counsel for the petitioner is not present. Learned counsel Mr. B. Mehta prays for adjournment on behalf of Railway counsel Mr. B. K. Sharma.

Adjourned. List on 16-8-94 for counter and for further orders.

Inform counsel for the petitioner.

Ar
Vice-Chairman

BY ORDER

1m

60
Member

Order dt. 4-8-94 (contd)
v. No. 2916 dt. 15-8-94

60
16.8.94

Owing to sick note of Mr B.K. Sharma, learned counsel for the respondents, this case is adjourned to 19.8.94.

12-8-94

Counter has not been filed.

Ar
Vice-Chairman

60
Member

12.8.94.

Requisition not filed by the applicant.

60/1798

19-8-94

Counsel for both sides have filed letter of absence. Adjourned to 5-9-94.

Ar
Vice-Chairman

60
Member

1m

60/208

OFFICE NOTE

DATE

COURT'S ORDER

5.9.94

None present. Requisites is not yet filed by the applicant. Two weeks granted to file the same. Counter has not been filed. Time extended by two weeks.

23-9-94

Adjourned to 26.9.1994.

Counter has not been filed.

S.

Vice-Chairman

Member

PG

26.9.94

Applicant's Advocates Mr L.P.Sarma and Miss Bhattacharjee, They were absent on 5.9.94. In the proceedings show that the earlier also they had been attending to the matter since July, 1994. Although Mr B.K.Sharma is present for the respondents and wants time for filing written statement we think that it is the duty of the applicant and his advocates to remain present when the matter is on board. As last chance we adjourned the matter to 4.11.1994 making it clear that if on that day the Advocates for the applicant do not remain present and if the applicant is also absent then we shall dismiss the application for default, subject thereto time granted to the respondents to file their written statement until then.

Adjourned to 4.11.1994.

Requisites are issued on 28.9.94 & issued vide no. 6061 - G3
S.
for 29/9 Counter has not been filed.

Member

Vice-Chairman

Bew.

PG

4.11.94 Advocates for the applicant absent.
No counter has been filed so far.
Counsel for respondents not present.
Adjourned to 23.1.1995 for orders.

23.1.95.

List on 28.3.95.

bc
Vice-Chairman

order.

pg

28.3.95.

List on 26.5.95

26.5.95 To be listed for hearing on 27.7.95.
Liberty to file counter.

order.

Service Reports were
not sufficient.

pg

bc
Member

bc
Vice-Chairman

w/statement - as not
submitted.

For ref

27.7.95

for hearing
on 15.9.95

1m

15.9.95 Ms. R. Bhattacharjee for the applicant.
None for respondents. At the request of
applicant's advocate adjourned to 10.11.95.

bc
Vice-Chairman

BM

10.11.95

bc
Member

After 2.1.96.

2.1.96. for hearing

on 17.2.96

By air
Notice send on *By air*

R. over 2 - w/statement has not

19-2-96

None present for the applicant.
Mr. S. Sharma for Mr. B.K. Sharma for the
respondents. O.A. is dismissed for default.
No order as to costs.

Member

Vice-Chairman

Copy of the
order issued ^{1m}
to the parties const
vide D. no 2874/2875
DD. 29.8.96.